

ITEM NO.1501
(For Judgment)

COURT NO.2

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).18065/2018

(Arising out of impugned final judgment and order dated 16-04-2018 in WP No.3085/2017 passed by the High Court of Judicature at Bombay)

MUNICIPAL COMMISSIONER, MUNICIPAL CORPORATION OF
GREATER MUMBAI & ORS.

Petitioner(s)

VERSUS

PANNA MAHESH CHANDRA DAVE & ANR.

Respondent(s)

([HEARD BY : HON. N.V. RAMANA, HON. VINEET SARAN AND HON. V. RAMASUBRAMANIAN, JJ.])

WITH

SLP(C) No.18212/2018 (IX)

SLP(C) No.18289/2018 (IX)

SLP(C) No.18399/2018 (IX)

SLP(C) No.18599/2018 (IX)

SLP(C) No.18336/2018 (IX)

SLP(C) No.18376/2018 (IX)

SLP(C) No.18210/2018 (IX)

Date : 31-01-2020 These petitions were called on for judgment today.

For Petitioner(s) Mrs. Suchitra Atul Chitale, AOR

For Respondent(s) Mr. Siddharth Bhatnagar, Sr.Adv.
Mr. Ankit Yadav, Adv.
Mr. Nirnimesh Dube, AOR

Mr. Sachin Patil, AOR

.....2/-

**UPON hearing the counsel the Court made the following
O R D E R**

Hon'ble Mr.Justice V.Ramasubramanian pronounced the judgment of the Bench comprising Hon'ble Mr.Justice N.V.Ramana, Hon'ble Mr.Justice Vineet Saran and His Lordship.

The special leave petitions are dismissed in terms of the signed judgment. No costs.

**(SATISH KUMAR YADAV)
AR-CUM-PS**

(Signed reportable judgment is placed on the file)

**(RAJ RANI NEGI)
ASSISTANT REGISTRAR**